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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 257/252(3)/NCLT/AHM/2018

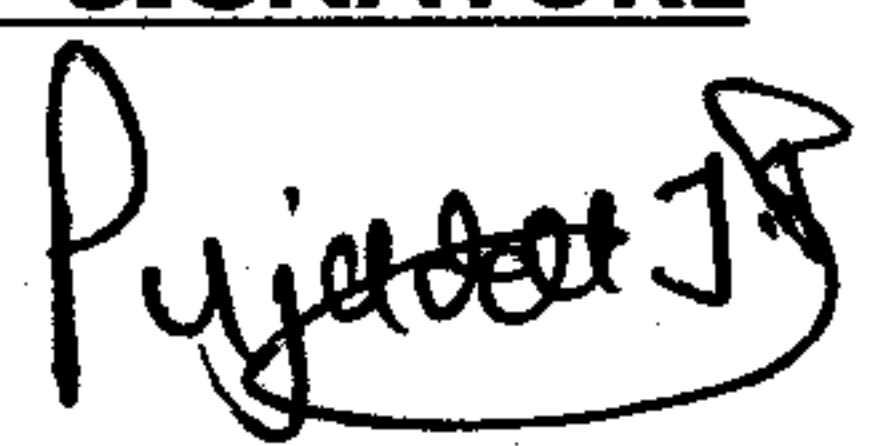
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2018**

Name of the Company: Prashant Bipinbhai Thakore & Anr.
(MGD Marketing Pvt Ltd)

V/s.
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jignesh R. Pujara FCS.	Proprietor Practising Chartered Accountant	Appellant 1 F2	
2.				

3 ORDER

PCA Mr. Jignesh Pujara is present for the Appellant. None for the ROC.

The Appellant is directed to issue a reminder notice of the date of hearing along with copy of the petition to the Central Government through the ROC, and to file proof of service.

The ROC to file its objections within 15 days from the date of service of notice by serving an advance copy to the appellant.

List the matter on 25.06.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 14th day of June, 2018.